

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 12(ND)17
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE COMPANY: M/s. Mr. Anurag Agarwal V/s. M/s. Virtual Engineering Services Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242


<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Keshav Saini,	Advocate	} Petitioner	Agoel
2.	Ashis Goel,	Advocate		
1.	Ms. Manmeet Arora,	Advocate	} For Respondent No. 1	Agoel
2.	Ms. Chand Chopra,	Adv.		

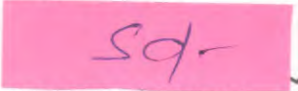
ORDER

Ld. counsel for the Petitioner prays for some more time to file his reply to the respondent's application filed u/s. 8 of the Arbitration and Conciliation Act. Let the same be filed before the next date.

2. It is submitted by both the parties that talks of compromise have been initiated. In the event of a settlement not being arrived at, Respondent's application u/s 8 would be taken for arguments and disposal.

3. Interim Orders to continue till next date. Renotify on 29.03.2017.


[S.K. MOHAPATRA]
MEMER [T]


[INA MALHOTRA]
MEMBER [JUDICIAL]